

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

**LOK SABHA**  
UNSTARRED QUESTION NO.2581  
TO BE ANSWERED ON 7<sup>TH</sup> AUGUST, 2024

**CORRUPTION IN FCI**

†2581 SHRI VISHNU DAYAL RAM:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has constituted any high-level committee to suggest ways and means to prevent the corrupt practices of Food Corporation of India (FCI);
- (b) if so, the details thereof;
- (c) whether the committee has recommended to abolish the departmental labour system or their services in a phased manner;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) the action taken by the Government on the recommendations of the said committee?

**A N S W E R**  
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,  
FOOD & PUBLIC DISTRIBUTION  
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

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(a) to (b): No, Sir.

(c) to (e): In view of the (a) to (b) above, the question does not arise.

However, Government of India had set up a High Level Committee (HLC) under the Chairmanship of Shri Shanta Kumar in August 2014 to recommend the restructuring of FCI. After detailed study and wide consultations on various aspects, the HLC inter alia recommended for phasing out the Departmental Labour System.

Based on the recommendations of HLC, Departmental Labour System in FCI has been declared as Dying Cadre.

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